

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 267 of 2017

IN THE MATTER OF:

Kishorilal Agarwal & Ors.

...Appellants

Vs.

Alliance Engineers Pvt. Ltd. & Ors.

...Respondents

Present: For Appellants: - None.

O R D E R

29.07.2019— On 18th August, 2017, in spite of repeated calls, nobody appeared on behalf of the Appellants.

2. On 24th August, 2017, learned counsel for the Appellants appeared and following order was passed:

“24.08.2017- Ld. Counsel for the appellants is allowed two days’ time to file complete set of the impugned judgment dated 20th April, 2017. The Petition for condonation of delay and the appeal will be considered thereafter.”

3. Today, in spite of the repeated calls, nobody appears on behalf of the Appellants, though two years have passed. No petition for condonation of delay has been placed on record.

Contd/-.....

4. In the circumstance, the appeal is dismissed for non-prosecution.

No Cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

Ar/g